the time for the parties because some of the parties are still in a fluid state. Therefore, I thought some stablisation would come on Monday or so and I shall limit the time some time on Monday or so.

Dr. Sushila Nayar.

DR. SUSHILA NAYAR (Jhansi): MR. Speaker, Sir, I stand here to second the motion so ably moved by my friend, Shri Gauri Shankar Rai.

Sir, it is eleven months since we met here in this House to discuss a similar motion and during this period, considerable distance has been covered. We have moved forward. The people in this country have their civil liberties and they are peacefully living under the rule of law. But, Sir, I would just wish to say one word to the hon. Home Minister about Forty-Second Amendment. Instead of amending it in bits, I request him to bury it deep lock, stock and barrel with one stroke. There are three reasons why we opposed 42nd amendment.

MR. SPEAKER: You may continue on Monday. It will require sometime to bury!

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

ELEVENTH REPORT

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to move the following:-

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1978".

MR. SPEAKER: The question is:

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd Februory, 1978."

The motion was adopted.

MR. SPEAKER: Now, we take up private Members Business. There are

Bills for introduction Mr. Chandrappan absent. Mr. Kachwai—absent. Mr. Ramamurthy—absent. Mr. Saugata Roy.

PROTECTION OF PRISONERS FROM THIRD DEGREE METHODS BILL

SHRI SAUGATA ROY: (Barrack-pore) I beg to move for leave to introduce a Bill to provide for protecting the prisoners from third-degree methods.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for protect ing the prisoners from third-degree methods."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

MR. SPEAKER: Shri Banatwallaabsent. Shri O. P. Tyagi. 15.01 hrs.

HINDU MARRIAGE (AMENDMENT)
BILL (AMENDMENT OF SECTION
13)

श्री श्रोम प्रकाश त्यागी (बहराइच) : श्रध्यक्ष महोबय, मैं प्रस्ताव करता हूं कि हिन्दू विवाह श्रधिनियम, 1955 का श्रीर संशोधन करने वाले विधेयक को पुर:स्थापिन करने की श्रनुमति दी जाय।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955".

The motion was adopted.

श्रीं ग्रोम प्रकःश त्यागी : अध्यक्ष महोदय में विधेयक की पुरःस्थापित करता हूं।

CONSTITUTION (AMENDMENT)
BILL (AMENDMENT OF ARTICLE
217)

श्री स्रोम प्रकाश स्यागी (बहराइच) : श्रष्टयम महोदय, मैं प्रस्ताव कर्ता हूं कि भारत के संविधान का स्रोर संशोधन करने वाले विधेयक को पुर:स्थापित करने की स्रतुमति दी जाय।